

(f) the steps taken/being taken by Government to ensure optimal and efficient utilization of its resources to provide quality internet services to the hilly States?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) and (b) No, Sir. Telecom Regulatory Authority of India (TRAI) has fixed benchmarks for Quality of Services (QoS) for Internet and Broadband services. Bharat Sanchar Nigam Limited (BSNL) meets the benchmarks for most of these parameters. Further, as per Performance Monitoring Report for the quarter ending March, 2009, BSNL has met the benchmark for all the quality of service parameters in respect of Broadband service in the Himachal Pradesh service area.

(c) Normally there is no delay in providing Internet/Landline in Himachal Pradesh by BSNL In certain areas of Dharamsala and Hamirpur Districts, Broadband Internet using Asymmetric Digital Subscriber Line 2+(ADSL 2+) is not feasible due to non-feasible landline. However, in such cases, dialup Internet connection is being offered on Wireless of Local Loop (WLL).

(d) and (e) Yes, Sir. Details are given below:—

- Wireline Broadband Internet using ADSL 2+ technology is being planned to cover 100% District Headquarters, Block Headquarters, cities and large number of villages.
- Uncovered villages are being planned to be covered using WiMax technology.
- Other wireless technologies like WLL, General Packet Radio Service (2.5G based internet) and 3G Broadband Mobile Services are planned for deployment on large scale.

(f) BSNL has taken steps like setting up of call centers, efficient maintenance and periodic review of Quality of Service (QoS) to ensure quality Internet/Broadband services to the customers.

#### **DDA housing scam**

\*187. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any headway has been made into the massive housing scam of the DDA during 2008;

(b) if so, the details thereof, including the role of existing and retired DDA employees, bank officials and others; and

(c) the status as on date?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) An internal Committee was constituted on 06.01.2009 by Delhi Development Authority (DDA) to look into the whole process of allotment of flats and alleged irregularities under DDA Housing Scheme, 2008. The Committee was chaired by Finance Member, DDA with Deputy Chief Legal Adviser and Director (Vigilance) of DDA as Members. The Committee has submitted its Report

on 19.02.2009 to DDA. The Committee *inter-alia* concluded that the whole process of scrutiny of applications, randomization as well as result of the draw does not suffer from any aberration and that the process is absolutely foolproof. No lapses have been found by the Committee in the whole process.

The Economic Offences Wing (EOW) of Delhi Police has registered a FIR case No. 02/09 dated 09.01.2009 u/s 419/420/467/468/471/201/120-B/34 IPC regarding alleged irregularities and is investigating the matter. EOW has informed that so far a total of 8 accused persons — 3 property dealers, 2 businessmen, 1 financier, 1 dismissed bank employee and 1 retired DDA employee have been arrested. The investigation has revealed that these accused persons had fraudulently filled the application forms in SC/ST and General Categories in the names of various applicants to corner maximum flats for their illegal gains.

Two charge sheets have been filed in the case against six accused in the court of law including one former employee of DDA. The third charge sheet is expected to be filed against the remaining two accused on a before 26.07.2009. Investigation is continuing to probe the role and involvement of other suspected persons and expert opinion on some exhibits sent for analysis is awaited. The EOW has also stated that investigation of the case is being conducted on a day-to-day basis to complete the investigation expeditiously.

### **3G facilities**

\*188. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the 3G facility is available in the country;
- (b) the essential features of the service;
- (c) the names of service providers;
- (d) the conditions under which members of public are to be provided 3G facilities, including the tariff charges;
- (e) the payments presently made by the purchasers of rights of the facility to Government; and
- (f) the details of the payments due or agreed to be paid by the purchasers?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA):  
(a) to (c) Yes, Sir. 3G facility is being provided only by Mahanagar Telephone Nigam Limited (MTNL) and Bharat Sanchar Nigam Limited (BSNL). MTNL is providing 3G services in Delhi and Mumbai areas and BSNL is providing in 100 cities.

The 3G (3rd generation) mobile telecommunications is the generic name for the next generation of mobile networks that combines wireless mobile technology with high data rate transmission capabilities. The 3G network is capable of providing higher data rates upto 2 Mbps and supporting a